

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/171/ND/17

In the matter of
Mandakini Coal Co. Ltd

....PETITIONER

SECTION :
Under Section 441 32/33

Order delivered on 24.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up and hence, the same is adjourned to 05.2.108.

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—Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.1.2018